

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).6783/2006

(From the judgement and order dated 05/01/2006 in SA No. 1324/2005 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

ALIGARH MUSLIM UNIVERSITY

Petitioner(s)

VERSUS

NARESH AGARWAL & ORS.

Respondent(s)

(With appln(s) for permission to file lengthy list of dates and prayer for interim relief )

WITH I.A.No.1 In & S.L.P.(C)...CC NO. 3355 of 2006

(With permission to file SLP and with prayer for interim relief and office report)

S.L.P.(C)...CC NO. 3377 of 2006

(With I.A.1 c/delay in filing SLP and office report)

S.L.P.(C)...CC NO. 3385 of 2006

(With I.A.1 c/delay in filing SLP and office report)

S.L.P.(C)...CC NO. 3386 of 2006

(With I.A.1 c/delay in filing SLP and office report)

S.L.P.(C)...CC NO. 3484 of 2006

(With appln. for c/delay in filing SLP and office report)

SLP(C) NO. 6872 of 2006

(With appln(s) for permission to file lengthy list of dates and prayer for interim relief and office report)

Date: 24/04/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE D.K. JAIN

For Petitioner(s)

Mr. Soli J. Sorabjee, Sr. Adv.

Mr. Rajeev Dhawan, Sr. Adv.

M/s. Ejaz Maqbool, Vikash Singh, Nakul Dewan,  
Abhimeet Sinha, Tarna Singh, Adv.

Mr. Charanjit Jawa, Adv.

Mr. Ajesh K. Chawla, Adv.

Mr. Mohan Pandey, Adv.

Mr. Gopal Subramaniam, ASG

Mr. P. Parmeswaran, Adv.

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For Respondent(s)

Ms. Indu Malhotra, Adv.

Ms. Garima Prashad, Adv.

Mr. Ram Avtar Gupta, Adv.

Mr. K.V. Vishwanathan, Adv.

Mr. Bhupender Yadav, Adv.

Mr. D. Bharat Kujmar, Adv.

Mr. R.C. Kohli, Adv.

UPON hearing counsel the Court made the following

O R D E R

Permission to file SLP is granted.

Delay condoned.

Permission to file lengthy list of dates is granted.

Leave granted.

Mr. K.V. Vishwanathan, learned counsel for respondent no.1 entered

appearance and is granted four weeks time to file counter affidavit.

Learned counsel for the appellant-University undertakes that they will not

implement 50% quota reservation for admission. As regards all other matters regarding

appellant institution, status quo will be maintained from the filing of the writ petition

before the High Court.

The question raised in these appeals are of general importance. It is

desirable that the matter be considered by a larger Bench. Office shall place the matters

before Hon'ble the Chief Justice of India for further directions.

(R.K. DHAWAN)  
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